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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 16/9/NCLT/AHM/2017

Coram:


**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.05.2017**

Name of the Company: Narmada Construction (Indore) Pvt. Ltd,
V/s.
Agroh Infrastructure Developer (P) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	ADITYA MEWARA	ADVOCATE	NCIPL	
2.				

ORDER

Learned Advocate Mr. Aditya Mewara present for Petitioner/ Operational Creditor. None present for Corporate Debtor.

Heard Learned Counsel for Petitioner.

Petitioner is directed to file

(A) An affidavit as required by clause b of sub section 3 of section 9.

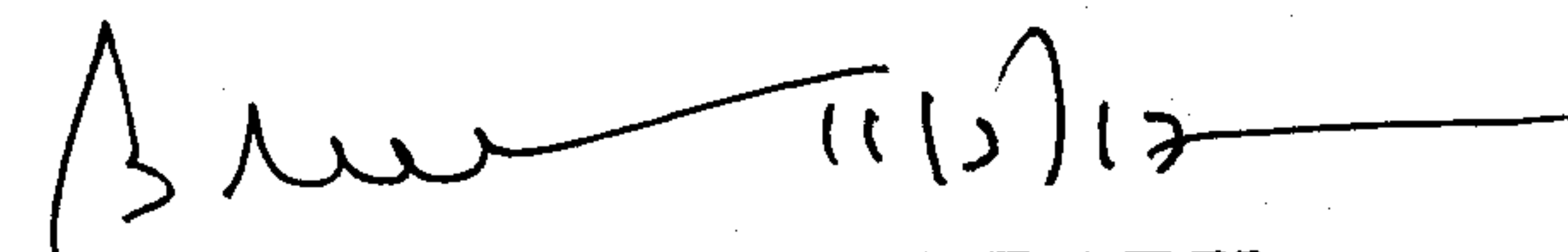
(B) A copy of certificate from the financial institution maintaining the accounts from the operational creditor.

(C) Evidence relating to default.

(D) Issue notice of date of hearing to the Corporate Debtor and serve a copy of this order on corporate debtor and file proof of service.

This order is informed to the Learned Counsel for the Operational Creditor and it is a notice issued under the rule under the proviso to sub section 5 of section 9 of the Code.

List the matter on 15.05.2017 for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of May, 2017.